

AMENDMENTS TO SUGAR CANE (CONTROL) ORDER

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No. G.S.R. 884, dated the 4th October, 1958, making certain further amendments to the Sugarcane (Control) Order, 1955. (Placed in the Library. See No. LT-1745/59.)

12.09 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th November, 1959, agreed without any amendment to the Arms Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 17th November, 1959."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st December, 1959, agreed without any amendment to the Haj Committee Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 24th November, 1959."

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ACQUISITION OF LAND IN DELHI

Mr. Speaker: Calling attention notice.

Shri Vajpayee (Balrampur): Under rule 197, I beg to call the attention of

the Minister of Health to the following matter of urgent public importance and I request that he may make a statement thereon:

"The acquisition of about Thirty-five thousand acres of land for the execution of the Master Plan for Greater Delhi."

Before you call upon the hon. Minister to make a statement, may I seek a clarification?

Mr. Speaker: I have clarified it a hundred times.

Shri Vajpayee: Not with regard to adjournment motions; with regard to this Calling attention notice. The other day, the hon. Minister informed the House that the Minister of Works, Housing and Supply will reply to this motion. But, in the papers I find that it is the Health Minister who is going to reply to this Calling attention motion. I would like to know who is responsible for the execution of the Master Plan in Delhi. Is it the Health Minister or the Minister of Works, Housing and Supply?

Mr. Speaker: We will ask both of them.

The Minister of Health (Shri Karmarkar): I am afraid it is a long statement. In view of the importance of the subject.....

Mr. Speaker: I am finding it difficult sometimes. As the hon. Member has brought to our notice, with respect to the Delhi Administration, sometimes, it is difficult for me to fix the responsibility upon one Minister or the other. The hon. Health Minister said the other day that he is not in charge of this subject and he is asked to answer these questions. He said so here. The other day the hon. Minister was not able to answer all the questions relating to this matter, and we naturally thought the hon. Minister of Works, Housing and Supply must also be here. I would like to know definitely with respect to the

[Mr Speaker]

Delhi Administration which Ministry is responsible for which work, otherwise it is rather difficult.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I appreciate what you have been good enough to say. There is that difficulty because the work is divided. Take this particular matter of town planning. That is directly under the charge of the Health Ministry, that particular thing, but if questions are asked about buildings being put up, it immediately goes to the W.H.S. Ministry. That is the difficulty. There are border line cases where doubts may arise, and they can be easily resolved. To some extent that happens always between two Ministries, but this particular matter is certainly under the charge of the Health Ministry, but the other Ministries concerned are the Works Ministry and the Home Ministry, and sometimes even the Prime Minister comes into the picture.

Mr. Speaker: The other day I suggested that subject to the convenience of the hon. Ministers and the direction by the hon. Prime Minister, at least a Deputy Minister of each Ministry might be present during the Question Hour. Though amongst themselves they have divided the portfolios, so far as the House is concerned, the Cabinet as a whole is responsible. Therefore, when a question is put and something naturally flows from it, instead of saying that it relates to some other Ministry, I would urge upon the Prime Minister to see if it is possible to have, as far as possible—I do not impose any obligation over it—at least one Minister relating to that matter to be here so that when such cross-questions arise, the matter may be explained to the House. He might consider this matter.

Shri Jawaharlal Nehru: If I may say so, I entirely agree with what you have been pleased to say. Nor-

mally, I think a Minister or a Deputy Minister of each Ministry should be present here during the Question Hour; more especially, when a question touches two or three Ministries, certainly, all the Ministries should be represented. But may I respectfully say that a matter of this kind is not a Cabinet matter at this stage, later it may come. Enquiries are being made, that does not come to the Cabinet at all, but certainly it will come up before the Cabinet when the papers are ready for it.

Mr. Speaker: How long is this statement?

Shri Karmarkar: It is only five pages, but in view of the importance of the matter I had to make it exhaustive.

Mr. Speaker: Five pages? I will circulate it to all hon. Members. It may be laid on the Table.

Shri Karmarkar: I lay the statement on the Table. [See Appendix II, annexure No. 64.]

12.15 hrs.

**KERALA APPROPRIATION (No. 2)
BILL***

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1959-50.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the